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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 145/2004 IN
OA NO. 1227/2001

This the 16th day of September, 2004

HON'BLE SHRI V.K.MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Manish Kumar Jagpal
G-629, Srinivas Puri,
New Delhi-110 065.

-Applicant

(By Advocate: Shri D.K. Jain, proxy for
Dr. M.P. Raju)

Versus

1. Shri Naveen B. Chawla
Secretary, Ministry of Information & Broadcasting
Shastri Bhavan, New Delhi

2. Shri Bhadur Singh
Director, Photo Division
Ministry of Information & Broadcasting
Shastri Bhawan , New Delhi-110 001.

-Respondents

(By Advocate: Shri S.K. Gupta)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Heard.

2. OA-1227/2001 was disposed of vide order dated 1.3.2002 with the following directions to the respondents:-

"In view of the above, OA is allowed with the direction to the respondents that whenever any vacancy becomes available, the applicant be appointed in the first available vacancy. This may be done preferably within a period of three months from the date of receipt of a copy of this order. No costs".

3. In their reply affidavit, respondents have stated that one post of Photo Trimmer fell vacant on 1.8.2003 due to retirement of one Shri Bhagwan Singh on his superannuation in pay scale of Rs.2610-4000. As the post of Photo Trimmer is technical in nature, applicant does not fulfil the prescribed qualification attached to the post. Although the

applicant does possess the academic qualification, he does not have adequate experience in trimming photographs quickly and neatly and handling different kinds of trimmers.

4. Learned counsel of the applicant stated that applicant does have experience certificate with him which can be made available to the respondents. It is directed that in case the applicant produces such a certificate, respondents shall consider employing the applicant in pursuance of Tribunal's directions within a period of two months from production of such certificates.

5. CP is disposed of and notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra) 16.9.04
Vice Chairman (A)

cc.